

äITEM NO.37

REGISTRAR COURT. 2 SECTION XI
S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS
BEFORE THE REGISTRAR MR. M V RAMESH

Petition(s) for Special Leave to Appeal (C) No(s). 21880/2014
DIRECTOR UP RAJYA KRISHI UTPADAN MANDI PARISHAD AND ORS
Petitioner(s)

VERSUS

AMAR NATH INDUSTRIES AND ORS Respondent(s)
(with appln. (s) for exemption from filing O.T. and interim relief
and office report)

Date : 30/08/2016 This petition was called on for hearing today.

For Petitioner(s) Mr. Suraj Singh,Adv.
Mr. Pradeep Misra,Adv.

For Respondent(s) Mr. Renjith Ramesh,Adv.
Mr. Jitendra Kumar,Adv.

Mr. Ankit Yadav,Adv.
Mr. Rajiv Yadav,Adv.

UPON hearing the counsel the Court made the following

O R D E R

Fresh steps for the service of notice by usual mode to the
respondent No. 3 shall be taken by the learned counsel for the
petitioners within a period of four weeks. Dasti in addition is
permitted to be served through the Ld. Standing Counsel
representing the State of U.P.
List again on 7.10. 2016.

(M V RAMESH)
Registrar

MG